## Annexure 7

Name of the corporate debtor: Sterne India Private LImited; Date of commencement of CIRP: 22nd April, 2025; List of Creditors as on: 31st August, 2025 List of Operational creditors (Government Dues)

	Name of Creditor	Details of Claims Received			Details of Claim admitted								Amount in INR
Sr. No.		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amt Covered By Security Interest		Whether related party?	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	GST Department - West Bengal (Dankuni Division)	08.05.2025	1,30,45,516.00	1,03,31,416.00	Tax liability + Interest + Penalty	NA	N.A	No	NA	0.00	0.00	27,14,100.00	The claim based on the show cause notice is not admitted in view of non crystallization of the claim in the labsence of a confirmed order to this effect. This is in line with a recent NCLAT order. However, this amount needs to be considered as a likely liability by the prospective resolution applicants.
2	GST Department - Calicut (Kozhikode)	14.05.2025	18,965.00	0.00	Tax liability + Interest + Late Fees	NA	N.A	No	Na	0.00	0.00	18,965.00	The claim of operational is under verification for want of supporting documents.
3	GST Department - Bangalore (South Division)	11.08.2025 (Physical documents to IRP's office)	3,89,22,201.00	4,74,400.00	Tax liability + Interest + Penalty	NA	N.A	No	Na	0.00	0.00	3,84,47,801.00	The claim based on the show cause notice is not admitted in view of non crystallization of the claim in the basence of a confirmed order to this effect. This is in line with a recent NCLAT order. However, this amount needs to be considered as a likely liability by the prospective resolution applicants.
4	GST Department - Hyderabad (ABIDS)	27.05.2025	48,40,81,211.00	6,14,67,430.00	Tax liability + Interest + Penalty	NA	N.A	No	Na	0.00	0.00	42,26,13,781.00	The Form ASMT -10 was issued after the commencement of the date of CIRP, and so it is not admitted in view of non crystallization of the claim in the absence of a confirmed order to this effect. This is in line with a recent NCLAT order. However, this amount needs to be considered as a likely liability by the prospective resolution applicants.
5	GST Department - Hyderabad (ABIDS)	20.08.2025	10,52,291.00	0.00	Tax liability + Interest + Penalty	NA	N.A	No	Na	0.00	0.00	10,52,291.00	Under Verification
6	GST Department - Kalyan (Maharashtra)	26.08.2025	2,70,09,886.00	0.00	ITC Blocked	NA	N.A	No	Na		0.00	2,70,09,886.00	Under Verification
	Total		56,41,30,070.00	7,22,73,246.00						0.00	0.00	49,18,56,824.00	D

- Notes:

  In the claims have been partly or fully admitted based on documents and/or clarifications submitted by cruditors to substantiate their claims and may be revised in case any additional information become available.

  I the occurrence of the control of the velocity or part of these claims maybe admitted on necessing sufficient proof in support of such claims.

  J in case the amount of the claims are mounted there is not precise theory in one poster reason that the best estimate of the second coulded based on the information available.

  4. The amounts of claims admitted may be partly or fully revised including the estimates of contingent claims as may be considered appropriate based on additional information warranting such revision.

  5. A creditor shall provide a mydate on the claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the date of comments of CIRP is. 27nd April, 2025.

  6. An Addendum to Form A Public Amouncement is being made on 20th August, 2025 and the revised claims are required to be filed before 26th September, 2025.